
(2025) 01 CAL CK 1716
In the Calcutta High Court, Appellate Side
Case No : MAT No. 2055 Of 2024

Minarul Islam

APPELLANT

Vs

State Of West Bengal And Ors

RESPONDENT

Date of Decision : 20-01-2025

Acts Referred:

Citation : (2025) 01 CAL CK 1716

Hon'ble Judges : T.S. Sivagnanam, CJ;Hiranmay Bhattacharyya, J

Bench : Division Bench

Advocate : Ramkrishna Bhattacharyya, Kaushik Choudhury, Gourhari Das, K.J. Yusuf, Parikshit Goswami, Md. Sarwar Jahan, Sayantan Hazra, Kaustav Roy

Final Decision : Dismissed

Judgement

1. This intra court appeal is directed against the order passed in the writ petition by which the appellant sought for accepting his bid pursuant to a tender invited by notice dated 9.8.2024.
2. The appellant alleges that a bunch of hooligans prevented the appellant from entering the office of the Gram Panchayat for executing the agreement.
3. On an earlier occasion this court had directed the Block Development Officer to enquire into the matter pursuant to which a report has been filed dated 10th December, 2024 wherein it is stated that the allegations made by the appellant that he was restrained from entering into the office of the Gram Panchayat is baseless.
4. However, it is noted that the notice inviting tender was cancelled by the Committee on behalf of the Gram Panchayat and fresh notice inviting tender dated 3.10.2024 was issued.
5. The learned Single Bench has noted that the petitioner has not challenged the cancellation of the earlier tender.
6. In any event, merely because the petitioner was the lowest tenderer that

would not give any indefensible right to the appellant/petitioner to state that the tender has to be executed in his favour.

7. Thus, we find no ground to interfere with the impugned order.

8. Accordingly, the appeal stands dismissed.